

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 9
(IB) No. 1367(PB)/2018

IN THE MATTER OF:

ICICI Bank

..... Petitioner

v.

C&C Construction Ltd.

..... Respondent

Under Section 9 of IBC, 2016

Order delivered on 29.06.2020

Coram:

SH. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant
For the Respondent

Mr. Samdarshi Sanjay, Adv.
Ms. Swapnil Gupta, Adv.
Mr. Pulkit Deora, Adv. for RP

ORDER

I.A. No. 2334/2020

After some arguments, Mr. Samdarshi Sanjay learned counsel appearing on behalf of petitioner submitted that he received the acknowledgement of the e-mail which he wanted to bring on record by filing the supplementary affidavit. He is directed to file the same within two weeks with a copy in advance to the other side.

He further submitted that vide order dated 18.12.2019 passed by this Bench whereby he was directed to serve copy upon the Members of the CoC and in pursuant to that he has served upon the ICICI Bank only. He seeks time to serve the notice upon other Members of the CoC. He is directed to serve notice upon the other Members of the CoC within two weeks from today.



Mr. Pulkit Deora, learned counsel appearing on behalf of RP is directed to file the detailed parawise reply on relief Nos. 1 and 2 whether the RP has any intention to relieve or terminate the applicants/employees during the settlement/insolvency proceeding and what steps RP has taken to clear the outstanding dues of the employees/applicants.

List the matter on 16.07.2020.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (JUDICIAL)

29.06.2020
Vineet